

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. SM/008/2014

- Subject : Non-compliance of section 29 of the Electricity Act, 2003 and Regulation 5.2 (r), 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (c) (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Regulatory Commission (Technical Standards for connectivity to the grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standards) Regulations, 2010.
- Date of hearing : 30.9.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Respondents : SLDC, Haryana Vidyut Prasaran Nigam Limited and others.
- Parties present : Shri A.K. Arya, RVPNL
Shri R.K. Jain, RVPNL
Shri Pradeep Mishra, Advocate, SLDC Rajasthan
Shri Aashish Bernard, Advocate, SLDC, Jabalpur
Shri Kamal Sarkar, PGCIL
Shri P. Mukhopadhyay, WRLDC
Shri K. Muralikrishna, WRLDC
Shri Pragya Singh, WRLDC
Shri Abilia Zaidi, POSOCO
Ms. Supriya Singh, Advocate, NRLDC
Shri A. Mani, NRLDC
Shri Rajiv Porwal, NRLDC
Shri D.K. Jain, NRLDC
Shri KVS Baba, POSOCO
Shri M.G. Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri V.K. Jain, NTPC
Shri S.K. Sharma, NTPC
Shri P.P. Francis, NTPC
Shri S.R. Narasimhan, NLDC, POSOCO
Shri E. Sarbjit Singh Mal, PSTCL
Shri Akshay Kumar Garg, SLDC, Punjab

Shri DK. Rokada, MSLDC
Shri Hem Joshi, HVPNL
Shri Sanjey Sen, Sr Advocate, DB Power
Shri Hemant Singh, Advocate, DB Power
Ms. Shikha Ohri, Advocate, DB Power
Shri Rahul Srivastava, Advocate, UPSLDC
Shri Bina Gupta, Advocate, UPSLDC
Shri Zahir Ahmad, UPSLDC
Shri Ravi Seth, PWC
Shri Uday Shankar

Record of Proceedings

Learned counsel for SLDC, Madhya Pradesh, requested the Commission to direct National Power Committee (NPC) to upload the technical report of task force on its website.

2. Learned counsel for the respondents and representatives of the parties submitted that they have not received copies of the replies filed by NRLDC and PGCIL.

3. The Commission directed NPC to submit report of task force latest by 15.12.2014 and upload report on its website.

4. The Commission directed NRLDC and PGCIL to upload their replies on their respective websites immediately.

5. The Commission directed the respondents to file their replies on CEA's report and replies of NRLDC and PGCIL, on affidavit, by 25.12.2014.

6. The Commission directed that due date of filing the replies should be strictly complied with. The replies filed after due date shall not be considered.

7. The petition shall be listed for hearing on 8.1.2015.

By order of the Commission

**Sd/-
(T.Rout)
Chief (Law)**